

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**MISC. APPLICATION NO.11 OF 2023 (WZ)
IN
ORIGINAL APPLICATION NO.194 OF 2018 (WZ)**

Ashish Rohidas Shinde & Anr.

.... Applicant

Versus

Lonavala Municipal Council & Ors.

.... Respondents

**AFFIDAVIT ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 4.**

I, Vidyasagar Killedar, aged about 49 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-II having office at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411 003, do hereby state on solemn affirmation as under :-

(1) I say and submit that in compliance of the Hon'ble NGT Orders dated 5/10/2023 and 21/11/2023, the Respondent-Lonavala Municipal Council vide letter dated 24/11/2023 informed to District Collector, Pune that they have completed the task early in the morning of 24/11/2023.

(2) I say and submit that the Hon'ble NGT has directed that the task has to be completed within four weeks from the date of Order dated 5/10/2023 i.e. up to 2/11/2023. As informed by the Respondent-Lonavala Municipal Council, the task is completed on 24/11/2023. Therefore,

Respondent-Board has calculated the penalty from 03/11/2023 to 23/11/2023 for 21 days @ the rate of 25,000/- per day total amount of Rs. 5,25,000/- (Five Lakh Twenty Five Thousand only) and accordingly informed to the Respondent-Lonavala Municipal Council vide letter dated 01/12/2023 to deposit an amount of Rs.5,25,000/-. A copy of the Letter dated 01/12/2023 addressed to the Respondent-Lonavala Municipal Council is attached as an **Annexure-‘I’**.

- (3) I say and submit that in Response to letter dated 01/12/2023 issued by Respondent Board, the Respondent Lonavala Municipal Council vide letter 04/12/2023 have deposited an amount of Rs.5,25,000/- by cheque bearing No.031356 (Subject to Clearance / Realization). A copy of the letter dated 04/12/2023 is attached as an **Annexure-‘II’**.

Solemnly affirmed on this ...^{05th} day of December, 2023 at Pune.

I know the affiant

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent Nos. 4.

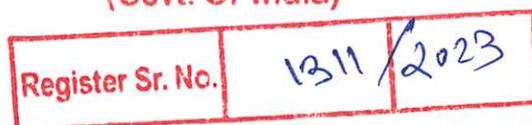


ADVOCATE

BEFORE ME

Sure
... 5/12/2023

SURESH N. KAMBLE
ADVOCATE & NOTARY
(Govt. Of India)



05 DEC 2023

Billedar

(Vidyasagar Killedar)
Sub-Regional Officer,
MPCB Pune -II

316

MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE – PUNE-II

Ph. 020-25811694
 Fax. 020-25811029
 E-mail-sropune2@mpcb.gov.in



Jog Centre Bldg.
 2nd floor, Wakdewadi,
 Mumbai – Pune Highway,
 Pune 411003

MPCB/ SROP2/

23/201-MS-0177

Date: 01/12/2023

To,
 The Chief Officer,
 Lonawala Municipal Council, Lonawala,
 Tal. Maval, Dist. Pune.

Subject: Deposition of penalty amount as per NGT Order dated 21 Nov 2023 & 05 Oct. 2023 in the MISC Application No. 11 Of 2023 (WZ) in OA No. 194 of 2018 (WZ)

- Reference:
1. Hon'ble NGT Order dated 21 Nov. 2023 in the MISC Application No. 11 Of 2023 (WZ) in OA No. 194 of 2018 (WZ)
 2. Hon'ble NGT Order dated 05 Oct. 2023 in the MISC Application No. 11 Of 2023 (WZ) in OA No. 194 of 2018 (WZ)
 3. E Mail received from Lonawala Municipal dated 01/12/2023

Sir,

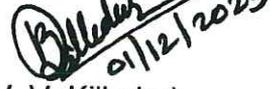
With reference to the Hon'ble NGT Order dated 05/11/2023 & 21/11/2023, Hon'ble NGT imposed penalty of Rs. 100000/- for non compliance of the order of Hon'ble Tribunal & directed to comply with Hon'ble NGT Directions within four Weeks period from 05/10/2023. If the task is not completed within four weeks, thereafter, for each day at rate of sum of Rs. 25000/ per day would be levied from Chief Officer Lonawala Municipal Council till completion of the task.

Hon'ble National Green Tribunal has stated in their order dated 21 Nov. 2023 at point No. 6 that "Since further time is granted till 30.11.2023, we make clear at by our previous order dated 05.10.2023, we has already fixed the period for completion of the task within four weeks from the date of passing of that order and thereafter for each days delay, further penalty at the rate of sum of Rs. 25000/- per days was required to be deposited by respondent No. 1 with MPCB till completion of the task. Therefore direct that the amount calculated for each day's delay at the rate of Rs. 25000/- per day shall be also deposited by respondent No. 1 with MPCB by next date " (Copy of the Hon'ble NGT Order dated 21/11/2023 is enclosed herewith)

This office is in receipt of E Mail from LMC dated 01/12/2023 wherein they have submitted compliance report of Hon'ble NGT Order to District Collector, Pune and stated that LMC have completed the task early in the Morning of 24.11.2023.

Therefore you are requested to deposit the penalty for 21 days (i.e. From 03/11/2023 to 23.11.2023) at the rate of Rs. 25000/- per day to the MPCB i.e. 21 days X Rs. 25000/- = Rs. 525000/- (Rs. Five Lakh twentyfive thousand only) for the compliance of the said NGT Order within stipulated period

Yours faithfully,


01/12/2023

(V. V. Killedar)
Sub-Regional Officer,
M. P. C, Board, Pune-II

Copy submitted for information to:

- 1) The District Collector, Pune.
- 2) The Regional Officer. M. P.C. Board, Pune.



लोणावळा नगरपरिषद



लोणावळा, ता. मावळ, जि. पुणे ४१०४०१

दूरध्वनी: अध्यक्ष (०२११४) २७३७६३/ मुख्याधिकारी २७३७६४. उपमुख्याधिकारी: २७५४६४.
कार्यालय २७५४६३, फॅक्स (०२११४) २७५४६३ E-mail: Imc1877@gmail.com

जा.क्र.: लोनप-०९/भूशी/स.क्र.२४,सि.स.क्र.१/एन.जी.टी.केस क्र.१९४/१८/२०२३-२४/७५०

दि. ०१/१२/२०२३

प्रति,

०५

मा.उपप्रादेशिक अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ, मुंबई-पुणे महामार्ग
जोग सेंटर, ३ रा मजला, वाकडेवाडी, शिवाजीनगर पुणे-३



विषय :- मा. हरित न्यायालय, नवी दिल्ली (WZ) केस क्र.१९४/२०१८

माँजे भूशी, लोणावळा, स.क्र.२४, सि.स.क्र.१ या जागेवरील अनाधिकृत भरावावावत.

संदर्भ :- १) मा. राष्ट्रीय हरित लवाद न्यायालय (NGT) दि.१६/१२/२०२० रोजीचा आदेश.

२) मा. राष्ट्रीय हरित लवाद न्यायालय (NGT) दि.०५/१०/२०२३ रोजीचा आदेश.

महोदय,

उपरोक्त विषयाचे अनुषंगाने सविनय सादर करण्यात येते कि, मा. राष्ट्रीय हरित लवाद, पुणे येथे लोणावळा नगरपरिषद हद्दीमधील सर्वे न. २४ (नविन सर्वे नं.१ भूशी) येथील अनाधिकृत भराव व अतिक्रमण या संदर्भात original Application No. १९४/२०१८ हे प्रकरण दाखल झालेले आहे. प्रस्तुत प्रकरणामध्ये नगरपरिषद लोणावळा हे प्रतिवादी क्रमांक १ आहेत. सदर प्रकरणी मा. राष्ट्रीय हरित लवाद पुणे यांचेकडून उपरोक्त संदर्भ क्रमांक १ व २ प्रमाणे आदेश पारित करण्यात आलेले आहेत. प्रस्तुत आदेशामध्ये प्रतिवादी क्रमांक १ यांनी कोणत्या प्रकारची कारवाई करावयाची आहे याबाबत स्पष्ट निर्देश नमूद करण्यात आलेले आहेत.

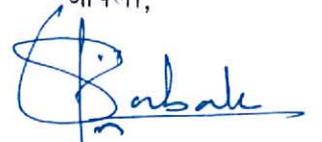
प्रस्तुत प्रकरणात मा. राष्ट्रीय हरित लवाद पुणे यांचे आदेशानंतर वेळोवेळी नगरपरिषद कार्यालयाकडून कारवाई करण्याचा प्रयत्न केला गेला परंतु दिनांक २३/११/२०२३ अखेर पर्यंत नगरपरिषद कार्यालयाकडून मा. राष्ट्रीय हरित लवाद पुणे यांचे निर्देशानुसार संपूर्ण कारवाई समाप्त न झाल्याने तथा प्रकारचे शपथपत्र नगरपरिषद कार्यालयाकडून मा. राष्ट्रीय हरित लवाद पुणे यांचे समक्ष सादर करता आलेले नाही. तथापि, प्रतिवादी क्रमांक १ (लोणावळा नगरपरिषद) यांचेकडून दिनांक २३/११/२०२३ व दिनांक २४/११/२०२३ या दिवशी नगरपरिषदेचे सर्व अधिकारी व कर्मचारी यांच्या सहाय्याने मा. राष्ट्रीय हरित लवाद पुणे यांचे कडून पारित केलेले उपरोक्त संदर्भ क्रमांक १ व २ च्या आदेशातील निर्देशानुसार प्रत्यक्ष जागेवर संपूर्ण कारवाई करण्यात आलेली आहे.

सदर प्रकरणी मा. राष्ट्रीय हरित लवाद पुणे यांचेकडून उपरोक्त संदर्भ क्रमांक २ प्रमाणे पारित करण्यात आलेल्या आदेशानुसार या कार्यालयाने दि.१०/१०/२०२३ रोजी आपणाकडे चेक क्र.०२६७६८ दि.१०/१०/२०२३ रु.१००००० (रु.एक लाख फक्त) अन्वये जमा करण्यात आला असून उर्वरित प्रति दिन २५०००/- या प्रमाणे रु ५,२५,०००/- चेक क्र.०३१३५६ दि.०१/१२/२०२३ आपणाकडे जमा करित आहोत.

तरी त्याचा स्वीकार करावा हि विनंती. अहवाला सोवत केलेल्या कारवाईचे जी.पी.एस. फोटोग्राफ्स देवाला सादर करण्यांत येत आहेत.

तरी, वरिल प्रमाणे नमूद तपशिलाचे व सोवत जोडलेल्या कागदपत्रांचे अवलोकन होण्यास विनंती आहे.

आपला,



(अशोक मावळे)

मुख्याधिकारी

लोणावळा नगरपरिषद

